

the Bill comes up for consideration, Government reserves the right to oppose it not merely on the ground that it is *ultra vires*, but on merits as well.

**Mr. Deputy-Speaker:** Rule 72 provides that if a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, a brief explanatory statement from the Member who moves from the Member who opposes the motion, may, without further debate, put the question. I propose doing it.

The question is:

"That leave be granted to introduce a Bill to preserve the milch and draught cattle of the country."

The motion was adopted.

सेट गोविन्द दास : मैं इस विधेयक को उपस्थित करता हूँ ।

#### TRAINING AND EMPLOYMENT BILL

**Dr. P. S. Deshmukh** (Amravati East): I beg to move for leave to introduce a Bill to make provision for employment and training for employment and to establish a comprehensive youth employment service.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to make provision for employment and training for employment and to establish a comprehensive youth employment service."

The motion was adopted.

**Dr. P. S. Deshmukh:** I introduce the Bill.

#### ORPHANAGE BILL

श्री एम० एल० द्विवेदी (जिला हमीरपुर):  
जिनके माता पिता अथवा दूसरा कोई संरक्षक जीवित न हों, ऐसे अनाथ बालकों के सरकार द्वारा पालन-पोषण, शिक्षा-दीक्षा तथा अन्य संरक्षण के लिये मैं एक विधेयक प्रस्तुत करने के लिये सदन की अनुमति चाहता हूँ ।

**Mr. Deputy-Speaker:** Was notice given in Hindi?

**Shri M. L. Dwivedi:** I gave the notice in Hindi, but was asked to give the English translation also.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for bringing up, maintenance and education of children who have lost their parents and have no other person to look after them in proper manner."

The motion was adopted.

श्री एम० एल० द्विवेदी : मैं विधेयक प्रस्तुत करता हूँ ।

#### MONOGAMY ENFORCEMENT BILL

**Pandit Thakur Das Bhargava** (Gurgaon): I beg to move for leave to introduce a Bill to enforce monogamy and to prohibit and penalise future bigamous marriages and to declare them illegal.

**Shri Pocker Saheb** (Malappuram): I oppose this motion. It is against the fundamental rights guaranteed by the Constitution.

**Mr. Deputy-Speaker:** I have duly taken note of the hon. Member's opposition. He is in a minority. The question has been allowed.

**Shri Pocker Saheb.** You may rule it out, but I raise my objection to it on the ground that it is against the fundamental rights guaranteed by the Constitution.

**Mr. Deputy-Speaker:** I think the hon. Member is a little too late.

**Shri Pocker Saheb:** Not at all. I have been bawling out from the very beginning.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to enforce monogamy and to prohibit and penalise future bigamous marriages and to declare them illegal."

The motion was adopted.

**Pandit Thakur Das Bhargava:** I introduce the Bill.

#### MUSLIM WAKFS BILL

**Shri Kazmi** (Sultanpur Dist.—North cum Faizabad Dist.—South-West): I beg to move for leave to introduce a Bill to provide for the better governance and administration of Muslim Wakfs and the supervision of *Muta-wallis'* management of them, in India.